

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 821/Confdl./2019
I-8-2/2002 (Pt. XI)

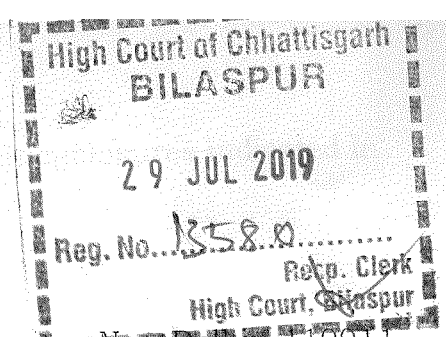
Bilaspur dated the 02/08/2019

Copy of letter no. 3(2)/2019-D(AFTC) dated 25.07.2019 of the Deputy Secretary to the Government of India, Ministry of Defence, New Delhi along with enclosure is enclosed herewith regarding appointment to the post of Judicial Member in the Armed Forces Tribunal, for information of the candidates concerned.


2.8.2019
(Neelam Chand Sankhla)
Registrar General

Encl: As above

No.3(2)/2019-D(AFTC)
Government of India
Ministry of Defence



Sena Bhavan, New Delhi - 110011,
Dated: 25 July, 2019

To

The Principal Registrar/Registrar
(As per list attached)

Sir,

This is to invite nominations for eight (8) posts of Judicial Member in the Armed Forces Tribunal, which has been set up under the Armed Forces Tribunal Act (55 of 2007).

2. Schedule 18 (column-3) to Rule 3 of "The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017" notified vide GSR 514(E) on 01.06.2017 provides that-

"A person shall not be qualified for appointment as a Judicial Member, unless he is, or has been a Judge of a High Court."

3. In terms of the said schedule 18 (column 5&6) to the Rule 9, term of office of the Member is for three years and the maximum age for holding the office by the Member is 65 years.

4. Salary, allowances, other terms and conditions of the Members of the AFT, shall be governed by the provisions of "The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017."

5. The selected persons are liable to be posted to anywhere in India having a Bench of the Armed Forces Tribunal and the appointment shall carry an All India transfer liability.

6. It is requested that the applications of serving/retired Hon'ble Judges of the High Court who have special knowledge and experience of Service laws and are willing to be considered for the post of Judicial Member in the Armed Forces Tribunal, may be forwarded along with their bio-data in the prescribed format (copy enclosed).

7. The following information and material are also required to be enclosed along with the hard copy of application/bio-data for the post of Judicial Member in the Armed Forces Tribunal:-

- (a) Five judgments on service matters, and
- (b) Five judgments on criminal matters preferably in relation to the Armed Forces.

1. K. (Contd.)
29/7/19

29/7/19

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8. The applications in the prescribed format along with enclosures indicated in para 7 above may be sent at the following address:

Shri A K Pandey,
Under Secretary,
Ministry of Defence, Armed Forces Tribunal Cell,
Room No. 308 -A, 'B' Wing,
Sena Bhavan, New Delhi - 110001

The last date for receipt of application is **16th September, 2019**. Applicants may kindly ensure that the applications are complete in every aspect. Incomplete applications will not be entertained.

9. Selections based on the above advertisement shall be subject to the final orders of Supreme Court in WP(C) No. 279/2017, Kudrat Sandhu vs Union of India and Others.

Yours faithfully,

Poornima Rajendran
23/7/19

(Poornima Rajendran)

Deputy Secretary to the Government of India

Tele: 2301 1593

Encl: As stated above

Copy to:-

1. Principal Registrar, AFT- For uploading the vacancy circular on AFT website.
2. DIR (NIC) MoD- For uploading the vacancy circular on MoD website.

**BIO DATA FOR THE POST OF JUDICIAL MEMBER IN ARMED FORCES
TRIBUNAL**

1. Name:
2. Father's name:
3. Date of Birth
4. Educational Qualification

S. No.	Name of University/Institution	Degree	Year of passing	Percentage of marks	Subject

5. Details of legal practice:
6. Date of joining in judicial service:
7. Details of posting:

S. No.	From(Date)	To (Date)	Name of the Court	Remarks

8. Details of international assignment, membership, publications etc:
9. Date of appointment as High Court judge:
10. Whether serving or retired:
11. Date of superannuation:
12. Present posting/occupation, if retired:
13. Official Address with telephone number:

14(a). Residential address with telephone and mobile number:

14(b). Email ID:

15. Details of judicial experience in not more than 100 words:

16. Special Knowledge in dealing with service matters and related laws:

The information furnished above is true and correct to the best of my knowledge and belief.

Note: Please note that non furnishing of relevant information in column 15 and 16 may result in non-consideration of application.

Signature

Name

Place:

Date: